

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item No. 8
IA Nos. 724/2022 & 1240/2022
And
CP (IB) No. 233/Chd/Hry/2021**

Under Section 7 of the Insolvency and Bankruptcy Code, 2016 and Rule 8 of the Insolvency and Bankruptcy (Application to the Adjudicating Authority) Rules, 2016 and Rule 11 of NCLT Rules, 2016

In the matter of:-

Dewan Housing
Finance Corporation Ltd. ...Petitioner-Financial Creditor

Vs.

Narayani Investment Pvt. Ltd. ...Respondent-Corporate Debtor

Present through Video Conferencing:

Mr. Savar Mahajan, Advocate for petitioner-financial creditor in CP (IB) No. 233/Chd/Hry/2021 and for applicant in IA No. 1240/2022 and for respondent in IA No. 724/2022.

Mr. Simarpal Singh Sawhney, Advocate for applicant in IA No. 724/2022 and for respondent-corporate debtor in CP (IB) No. 233/Chd/Hry/2021 (who has already been proceeded *ex parte* vide order dated 31.03.2022).

IA No. 1240/2022

Heard on IA No. 1240/2022 which has been filed to place on record the Undertaking given by the respondent to the financial creditor dated 23.08.2022 vide which the matter has been settled between the parties. It is stated by learned counsel for the petitioner that in view of the said undertaking on instructions, he may be permitted to withdraw the CP (IB) No. 233/Chd/Hry/2021. Keeping in view the statement made by learned counsel for the petitioner/financial creditor, IA No. 1240/2022 is allowed and petitioner-

financial creditor is granted permission to withdraw CP (IB) No. 233/Chd/Hry/2021. IA No. 1240/2022 is disposed of accordingly.

CP (IB) No. 233/Chd/Hry/2021 & IA No. 724/2022

2. Keeping in view the order passed in IA No. 1240/2022, CP (IB) No. 233/Chd/Hry/2021 is dismissed as withdrawn. Consequently, IA No. 724/2022 is rendered infructuous and disposed of accordingly.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

September 28, 2022
YP